BEFORE SMT. ZOYA HADKE, JOINT SECRETARY & LEGAL ADVISER & FIRST APPELLATE AUTHORITY (JUDICIAL)

(Under Section 19 of RTI Act, 2005)

MINISTRY OF LAW & JUSTICE, DEPARTMENT OF LEGAL AFFAIRS ROOM NO. 422, 'A' WING, SHASTRI BHAWAN, NEW DELHI 110001

Appeal No.2/JS&LA(ZH)/Judl/2014

IN THE MATTER OF:

Shri R.S. Gupta, Advocate, C-99, Sector-A, Mahanagar, Lucknow-226006. (Uttar Pradesh)

Appellant

Versus

Central Public Information Officer (J) Ministry of Law & Justice Department of Legal Affairs Shastri Bhawan New Delhi – 110001

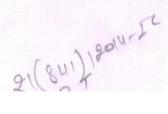
Respondent

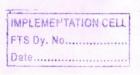
ORDER

12.11.2014

The instant appeal dated 01.10.2014 received on 13.10.2014 has arisen out of RTI application dated 01.07.2014, by which the applicant had sought the following information:-

- (i) No. of Central Government Advocates (Panel Lawyer) approved for CAT, Allahabad.
- (ii) Out of column (i) how many were from Raebareli District.
- (iii) Out of which how many from other Districts.
- (iv) Name of all Advocates approved as Panel Lawyer for CAT, Allahabad with full address.
- (v) No. of Central Government Advocates (Panel Lawyer) approved for CAT, Lucknow.
- (vi) Out of column (i) how many were from Raibareli District.
- (vii) Out of which how many from other Districts.
- (viii) Name of all Advocates approved as Panel Lawyer for CAT, Lucknow with full address.
- 2. On receipt of the instant appeal, a Notice dated 20.10.2014 was issued to the parties concerned for their comments. For the CPIO/Respondent, S.O.(Judicial) and Shri Raj Tilak, UDC have appeared before me in response to the Notice. However, no comments have been received from the appellant.





3. The CPIO of this Department, vide note dated 07.08.2014 has forwarded the information received from the Section Officer, Judicial Section, which is as follows:

"The updated names and addresses of the Panel Advocates (Senior & Junior) are available on the website of this Department i.e. www.lawmin.nic.in/legalaffairs."

- 4. Not being satisfied with the aforesaid information furnished by CPIO, the Applicant/Appellant has filed the instant appeal.
- 5. In his Appeal, the Appellant has stated that the information provided to him, vide F.No.44(5)/2014-Judl. Department of Legal Affairs, dated 07.08.2014, is not according to provisions of Act as he had asked for category-wise information which has not been given. It is also stated that category-wise information is not available on the website.
- 6. The Respondents have stated that the information provided is sufficient and easily available on the official website of this Department. However, they are willing to provide category-wise information as asked for by the appellant.
- 7. After careful examination of the matter, I am of the considered view that though the information has been provided by the CPIO, the Appellant is seeking category-wise information. Therefore, CPIO may provide category-wise information as asked for or direct S.O. (Judicial) to provide category-wise information within 30 days of this Order.
- 8. In case, the Appellant is aggrieved with this order, he may file a second appeal before Hon'ble CIC, 2nd Floor, August Kranti Bhawan, Bhikaji Cama Palace, New Delhi-110066, within the time period as prescribed under the provisions of RTI Act, 2005.

The parties be informed accordingly.

Zoya Hadke)
(Zoya Hadke)
Joint Secretary & Legal Adviser &

First Appellate Authority Date: 12.11.2014

Copy to:-

Shri R.S. Gupta, Advocate, C-99, Sector-A, Mahanagar, Lucknow-226006 (Uttar Pradesh).

 Link Officer, CPIO, Shri R.K. Srivastava, DLA, D/o Legal Affairs, Shastri Bhawan, New Delhi-1100013.

3. Shri K. Ginkhan Thang, DS & CPIO, Implementation Cell, Department of Legal Affairs, Shastri Bhawan, New Delhi.

CND/O

Je Shilom Haradilla

Ms Zoya Hadke
Additional Legal Adviser
Room No. 406-D "D" Wing 4th Floor
Shastri Bhawan, New Delhi.

Sub.; Ist appeal under RTI Act 2005 against the orders of CPIO srik GINKHAN TRANG Ministry of Law & Justice Department of Leg-al Affairs, implementation Cell Shastri Bhawan New Delhi No. F No. 21 (841) 2014-IC dated 7-8-2014 received on 31-8-2014.

sir,

with profound respect I prefer my appeal against the order of CPIO Srik GINKHANA TRANG dated 7/8/2014 received on 31/8/2014 Ministry of Law & Justice Department of Legal Affairs implementation Cell Shastri Bhawan New Delhi.

1. That I had requested for information under 8 Catogory eight head in respect Advocates approved as penal lawyers for CAT Allahabad and CAT Lucknow vide my application dated 1/7/2014. Fee for information in the shape of EPO. A copy of application dated 1/7/2014 is enclosed as Annexure No. 2.

That according to provisions of act entire information has to be given catogory wise which has not been given. Only this much has been said that the same is available at WWW. worker lawmen, nic in/legal affairs. Catogorywise information is not available on the above website. Copy of information given is also enclosed as Annexure No. 2.

PRAYER

Your goodself is requested to direct CPIO to send the same catogorywise in detail.

Dated : 1 X /2014

Yours Faithfully,

(R.S.Gupta)
Advocate

C-99, sector-A, Mahanagar Lucknow-226006, U.P.

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21/JA4KA(ZH)/JUD/2014

The C*P*I*C*

O/O secretary Ministry of Law & Justice

Government of India

New Delhi*

Sub: Information under seletate 2005.

str.

I am enclosing herewith an Postal erest for am 10/No. COF 929789 dated 4/3/2014 issued by High Court Banch Post
Office Lucknow for sending the following information:-

- (1) No. of Central Sovt. Advocates (Penal Lawyer) approved for CAT Allahabad.
- (ii) Out of column (i) how many were from saebareli
- (111) Out of which how many from other District.
- (iv) Name of all Advocates approved as penal Lawyer for CAT Allahabad with full address.
- (v) No. of Control Govt. Advocates (Penal Lawyer)
 approved for C.A.T. Lucknow
- (vi) Out of column (i) how many were from Rechardi Diethe
- (vii) Out of which how many from other Districts
- (viii) Name or all advocates approved as penal Lawyer for CAT Lucknow with full address.

Dated: | /7/2014

Yours Faithfully

(A:s:Gupta)
Advocate
C-99, Sector *A* Hehanogar
Lucknov-22600 6, U-P*(India)

By Speed Post

F, No.21 (841)/2014-IC Government of India Ministry of Law & Justice Department of Legal Affairs IMPLEMENTATION CELL

> Shastri Bhawan, New Delhi. Dated 07.8.2014

To

Shri R.S. Gupta C-99, Sector A, Mahanagar Lucknow

Subject: - Information under RTI Act, 2005.

Sir,

I am to refer to your letter dated 01.7.2014 on the subject mentioned above and to say that the concerned Section of this Department has sent information, a copy of which is enclosed as Annexure-A.

2. Ms. Zoya Hadke , Additional Legal Adviser, Ministry of Law & Justice, Department of Legal Affairs, Room No. 406-D, 'D' Wing, 4th floor, Shastri Bhawan, New Delhi-110001, Tel No. 23070248, is the Ist Appellate Authority. The period of limitation for filing the Ist Appeal is 30 days.

Yours faithfully,

(K.GINKHAN THANG)
Central Public Information Officer

H) 300

RTI Matter Most Immediate Time Bound

F.No. 44(5)/2014-Judl. Ministry of Law and Justice Department of Legal Affairs Judicial Section

Sub: Information sought by Shri R.S. Gupta under RTI Act-regarding.

FR is an O.M F. No. 21(841)/2014-IC dated 22.07.2014 received from Ms. Ashas Sota, US & CAPIO alongwith a copy of application dated 01.07.2014 (received in Judicial Section on 22.07.2014) regarding information sought by Shri R.S. Gupta, Advocate, C-99, Sector 'A' Mahanagar, Lucknow (UP) regarding appointment of Central Govt. Counsels at CAT Allahabad.

Shri R.S. Gupta has sought the following information:-

- No. of Central Govt. Advocates (Panel Lawyer) approvead for CAT Allahabad at present.
- Out of column (i) how many were from Raebareli District. (ii)
- Out of which how may from other District. (iii)
- Name of all Advocates approved as Panel Lawyewn for CAT Allahabad with (iv) full address.
- No. of Central Govt. Advocates (Panel Lawyer approved for CAT Lucknow at (v) present.
- (vi) Out of Column (i) how many were from Raebareli Distt.
- Out of which how many from other District. (vii)
- Name of all advocates approved as panel Lawyer for CAT Lucknow with full (viii) address.

The reply to the above queries is as under:-

The updated names and addresses of the Panel Advocates (Senior & Junior) are available on the website of this Department i.e. www.lawmin.nic.in/legal affairs

- The above information appears not to be barred under RTI Act.
- If approved, the above information may be provided to the applicant through the CAPIO.

USECPIO